

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 108
TA (IBC)- 41(PB)/2024

IN THE MATTER OF:

Orbis Trusteeship Services Private Limited
Vs.
Kindle Infraheights Private Limited

.... Petitioner/Applicant
.... Respondent

Order under Rule 16(d) of NCLT, 2016.

Order delivered on 14.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Mr. Sunil Fernandes, Adv. Anindita R.
Chowdhary, Adv. Vatsala Rai, Adv. Sushrut Garg,
Adv. Rajshree Chaudhary, Adv. Diksha Dadu
For the Respondent : None

ORDER

Mr. Sunil Fernandes, Ld. Sr. Counsel for the Applicant appears through VC.
At request, list the matter **on 05.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT